

**Central Administrative Tribunal
Principal Bench**

**CP No.640/2018 in
OA No.3257/2014**

New Delhi this the 8th day of March, 2019

**Hon'ble Ms Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Ms. Nasreen Bano,
D/o Md. Mustaqim Ansari,
R/o 27, 28 Nai Basti Abul FAzal Enclave-I,
Jamia Nagar, Okhla,
New Delhi-25

- Applicant

(By Advocate: Mr. Jatin Prashar for Mr. Ajesh Luthra)

Versus

1. Sh. Anshu Prakash,
Chief Secretary,
Govt. of NCT of Delhi,
A-Wing, 5th Floor,
Delhi Secretariat, IP Estate,
New Delhi

2. Sh. Rajendra Kumar,
Chairman,
Delhi Subordinate Service Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardoma, Delhi-110 092

3. Mr. Manish Gupta,
Commissioner,
South Delhi Municipal Corporation,
4th Floor, Civic Centre,
Minto Road, New Delhi-2

- Respondents

(By Advocates: Mr. RK Jain and Mr. Anuj Kr. Sharma)

ORDER (ORAL)

Ms. Nita Chowdhury:

When the matter is taken up, both the parties are present.

2. The CP was filed with regard to the non-compliance of the order of the Tribunal dated 15.05.2018 in which the respondents were directed to offer appointment to the applicant to the post of Teacher (Primary-Urdu) under Post Code-69/09 under OBC

category, with all consequential benefits, as per law, if she is otherwise eligible. In compliance thereto, the respondent no.3 has informed that on 07.03.2019, they have issued the offer of appointment to the applicant and a true copy of the offer of appointment is enclosed at Ann.R-1 of their affidavit.

3. In view of the substantial compliance with the order of this Tribunal, notices are discharged and the CP is closed.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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